



सांविधानिक तथा संसदीय अध्ययन संस्थान
Institute of Constitutional and Parliamentary Studies
18-21, VP House, Rafi Marg, New Delhi

ABOUT THE INSTITUTE

Institute of Constitutional and Parliamentary Studies is a premier research institute. It is headed by the Hon'ble Speaker, Lok Sabha who is *ex-officio* President of the Institute. The Institute was formally inaugurated on 10 December 1965 by the then President of India and Chief Patron of the Institute (late) Dr. S. Radhakrishnan in the Central Hall of Parliament House, New Delhi.

The Institute was created with the objective of organising academic, research and training programmes in the fields of constitutional and parliamentary studies and thereby to serve as an amalgam of an advanced research center in the twin fields as well as a vehicle for popular dissemination of democratic values. Thus it provides a bridge between the statesmen, academicians, researchers and the others working in this field.

Objects

The Institute has been constituted for the attainment of following main objects:

- to promote and provide for constitutional and parliamentary studies with special reference to comparative studies in constitutional systems of various countries, their problems and processes and the evolution and working of the Indian Constitution and parliamentary and government institutions in their various aspects;
- to undertake and facilitate study courses and fundamental research in matters relating to developments in constitutional law, conventions and practices, parliamentary procedures, legislative drafting, trends in judicial interpretation and allied matters;
- to organise conferences, lectures and seminars and set up study groups and training programmes in constitutional problems and matters of current parliamentary interest and to undertake case studies of legislative enactments;
- to set up a legislative, research and reference service for the benefit of all interested Members of the Union Parliament and state legislatures irrespective of their party affiliations;
- to undertake and provide for the publication of a journal and of research papers and of books and brochures with a view to disseminate democratic values and to foster broad-based civic education and awareness and in particular to promote study of constitutional and parliamentary affairs;
- to establish and maintain libraries and information services to facilitate the study of constitutional and parliamentary subjects and spread information in regard thereto;
- to constitute or cause to be constituted Regional Branches at convenient centres in India to promote the objects of the Society;
- to cooperate with approved institutions and bodies for the purpose of helping the cause of study and research in the fields of Law and Political Science;



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- to invite, as and when feasible, scholars who may or may not be members of the Society, to take advantage of the facilities offered by the Society and/or to the benefit the Society by their knowledge and experience;
- to institute appropriate fellowships, offer prizes and arrange scholarships and stipends in furtherance of the objects of the society.

Activities

Towards fulfilment of its objects, the Institute currently conducts following activities:

1) **Academic Programmes**

Through the academic programmes it offers, the Institute provides an opportunity to the participants to get acquainted with the 'main provisions of the Constitution of India'/ 'parliamentary processes and procedures' so that they might become enlightened citizens, contribute fruitfully and engage effectively in the process of nation-building and development of the country.

With this object in view, the Institute offers following two part-time short duration Advanced Certificate Programs in:

- Parliamentary Institutions and Procedures, and
- Constitutional Law

Institute currently also offers following Basic Certificate Programs in:

- Financial Business in Parliament
- Electoral System in India
- Parliamentary Privileges
- Evolution of Parliamentary Practices and Procedures
- Legislative Process in Parliament

2) **Publication of Research Journals**

The Institute publishes following two research journals:

- Journal of Constitutional and Parliamentary Studies (in English) (ISSN: 0022-0043), and
- Loktantra Samiksha' (in Hindi) (ISSN: 0024-595X)

The two journals have been registered with Registrar of Newspapers in India (RNI) since 1967 and 1969, respectively. Both the journals are peer reviewed and refereed journals.

Since publication year 2019, besides print edition, digital edition of the journals is also being published.

The journals are intended to provide an objective and independent forum for expression of different viewpoints and perspectives for discussing the problems, processes and prospects of parliamentary democracy and legislative institutions



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and thus to become a vehicle of advanced and specialized studies in comparative constitutional law and parliamentary procedures.

3) Training Programs

The Institute organizes training programs from time-to-time to enhance the knowledge base and build the capabilities of the participants in parliamentary procedures, legislative drafting, etc.

4) Research Projects

The Institute is currently conducting following two research projects:

- 'Listing of Amendments effected in Central Acts since 1947'
- 'Development of Model Rules of Procedure for Conduct of Business for Legislative Bodies in India'

5) Memorial Lectures

Institute has instituted series of following fourteen Memorial Lectures in reverence of the stalwarts who have contributed significantly in the field of constitutional and parliamentary studies and have been authorities in their own right:

- Lal Bahadur Shastri Memorial Lecture
- Jawaharlal Nehru Memorial Lecture
- B.N. Rau Memorial Lecture
- Motilal Nehru Memorial Lectures
- Gopal Krishna Gokhale Memorial Lecture
- Vithalbhai Patel Memorial Lecture
- Bhulabhai Desai Memorial Lecture
- Dr. Rajendra Prasad Memorial Lecture
- Dr. Shyama Prasad Mukherjee Memorial Lectures
- Dr. B.R. Ambedkar Memorial Lecture
- T. Prakasam Memorial Lecture
- Govind Ballabh Pant Memorial Lecture
- Ram Niwas Mirdha Memorial Lecture
- G.V. Mavalankar Memorial Lecture

Memorial lectures under the different series have been organised by the Institute from time-to-time. The lectures have been delivered by eminent scholars having vast experience, knowledge or both in the field of constitutional and parliamentary studies. So far, the Institute has organised 59 such lectures.

6) Seminars, Conferences, Workshops

The Institute organizes from time-to-time seminars, conferences, workshops, etc. on the themes of contemporary importance in its mandated field.



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Human Resource

As per Rule-15 of the Rules of the Institute, Director-General is the chief executive officer of the Institute. Currently, Shri Prasenjit Singh, Additional Secretary & Financial Adviser, Lok Sabha Secretariat, is given additional charge of Director-General of the Institute.

Besides, following employees are on the rolls of the Institute:

No.	Name	Designation
1	Dr Ravindra Singh	Research Officer
2	Smt Sushila Rana	Deputy Librarian
3	Shri Sunil Kumar	Assistant Registrar
4	Shri Vinod Kumar	Lower Division Clerk
5	Smt P. Krishna Veni	Lower Division Clerk
6	Smt Usha Sharma	Library Attendant
7	Shri Sanjay Kumar	Messenger
8	Shri Kuldeep Singh	Messenger
9	Shri Harinder Singh	Messenger
10	Shri Rajesh Kumar	Sweeper
